

**SECTION IIIA
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
PETITION FOR SPECIAL LEAVE TO APPEAL (C) NOS. 4568 AND 19422 OF 2015**

COMMISSIONER OF INCOME TAX & ANR.

....PETITIONERS

VERSUS

KARNATAKA INDUSTRIAL AREA, DEVELOPMENT AREA

....RESPONDENT

OFFICE REPORT

SLP NO. 4568 OF 2015

The matter above-mentioned was listed before the Hon'ble Court on 6th February, 2015, when the Hon'ble Court was pleased to pass the following order:-

**"Exemption from filing certified copy of the impugned orders is allowed.
Delay condoned.
Issue notice."**

SLP NO. 19422 OF 2015

The matter above-mentioned was listed before the Hon'ble Court on 10th July, 2015, when the Hon'ble Court was pleased to pass the following order:-

**"Heard learned counsel for the petitioners and perused the relevant material.
Delay condoned.
Issue notice.
Tag with Special Leave Petition (Civil) No.4568 of 2015"**

Accordingly, notice was issued to the common sole respondent respectively in both the matters. Mr. Senthil Jagadeesan, Advocate has filed Vakalatnama and Counter Affidavit on behalf of common sole respondent in both the matters.

Service is complete.

The matters above-mentioned are listed before the Hon'ble Court with this office report.

DATED THIS THE 01ST DAY OF MARCH, 2016

ASSISTANT REGISTRAR

Copy to:-

Mr. B. V. Balram Das, Advocate
Mr. Senthil Jagadeesan, Advocate

ASSISTANT REGISTRAR